

BENCH-I

**NATIONAL COMPANY LAW TRIBUNAL  
KOLKATA BENCH  
KOLKATA**

C.P.No.492/KB/2017

**Present: Hon'ble Member (J) Shri Vijai Pratap Singh  
Hon'ble Member (J) Shri Jinan K.R**

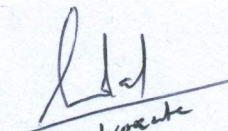
**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 11<sup>th</sup> December 2017, 10.30 A.M**

| Name of the Company | Pralayankar Roy Chowdhury & Anr.-Vs-M.P. Jewellers & Co. (1945) Pvt.Ltd. & Ors. |                        |                     |
|---------------------|---------------------------------------------------------------------------------|------------------------|---------------------|
| Under Section       | 241/242                                                                         |                        |                     |
| Sl. No.             | Name & Designation of Authorized Representative (IN CAPITAL LETTERS)            | Appearing on behalf of | Signature with date |

- |    |                                |   |                |                    |
|----|--------------------------------|---|----------------|--------------------|
| 1. | MR. ABHAADIT MITRA, Sr Adv     | } | Per Petitioner | Jatlam<br>11/12/17 |
| 2. | MR. RATNAKRO BANERJI, Sr Adv   |   |                |                    |
| 3. | MR. SATADEEP BHATTACHARYA, Adv |   |                |                    |
| 4. | MR. SHAUNAK KUTTA, Adv         |   |                |                    |
| 5. | MR. S. TRAM HASSAN, Adv        |   |                |                    |

For Respondents No. 1 to 4, 6 to 8

Mr. Ranjan Basu Sr Advocate  
 Mr. Subyashchi Choudhury Advocate  
 Mr. Tarun Aich Advocate  
 Mrs. Manju Bhutera Begani Advocate  
 Mr. Kaushiki Mandal Advocate on record  
 Mr. Manoj Kumar Dastgiri  
 Ms. Neha Sononi

  
 Advocate  
 11.12.2017

For Respondent No. 5

Arjitna Basu, Adv.  
 Jasojit Mukherjee, Adv on Record

Jm Adv.  
 11.12.2017

P.T.O.

## ORDER

Ld. Counsel for the petitioners and the respondent nos.  
1 to 8 are present.

Heard the part arguments of the Ld. Sr. Counsel for the  
petitioners. Arguments could not be concluded.

List it on 13/12/2017 for the remaining arguments.

sd

(Jinan K.R.)  
Member (J)

sd

(V.P.Singh)  
Member (J)